

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB) 373 (ND)/2017

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.10.2017

NAME OF THE COMPANY: M/s One Up Trade Pvt. Ltd. Vs. M/s Arise India Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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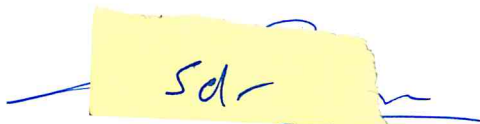
For the Petitioner (s) : Mr. Ambuj Dixit, Advocate


For the Respondent (s) : Mr. Ashish Aggarwal and Mr. Gurcharan Singh, Advocates

ORDER

Ld. Counsel for the Respondent submits that the reply of the Respondent is on record. It is also stated that winding up petitions are pending against the Corporate Debtor herein. A decision of the Special Bench is awaited which shall have a bearing on the facts of the case. This is one of the grounds taken for resisting the present petition.

To come up for further consideration on 10th November, 2017.


(S. K. Mohapatra)
Member (T)


(Ina Malhotra)
Member (J)